Statement

Main features of Indo-Afghan Trade Arrangement.

(*i*) Imports into India of asafoetida, cumin seeds and medicinal herbs of Afghanistan origin will be allowed freely;

(*ii*) Imports of Afghan dry and fresh fruits into India will be permitted subject to quantitative ceilings;

(*iii*) Not less than 15% of the counter exports by the importers in India, in payment for items covered by (i) and (ii) above will be in the form of non-traditional goods *i.e.* items other than textiles, tea, spices and coir products, and in accordance with the E.P. procedures of the Reserve Bank of India;

(*iv*) Payment for dry and fresh fruits, asafoetida, cumin seeds and herbs is made by importers in India by exporting to Afghanistan Indian goods specified in the Trade Arrangements, of an equivalent value; and

(*v*) Imports of wool and cotton from Afghanistan, and exports from India of items such as machinery, machine tools, automobiles, iron and steel construction material etc. specified in the Trade Arrangement, will be allowed against payments in free foreign exchange.

मृत्यु/जन्म दिवसों पर जाने के लिये राज्य सरकारों के प्रतिनिधियों की विदेश यात्रा सम्बन्धी नियम

*788. **श्री ओम प्रकाश त्यागी** : क्या **वैदेशिक कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राज्य सरकार किसी देश के नेता की मृत्यु अथवा जन्म दिवस पर उसे श्रद्धांजलि अर्पित करने के लिये उस देश में अपना प्रतिनिधि स्वतंत्र रूप से भेज सकती है;

(ख) यदि हां, तो इस सम्बन्ध में क्या नियम बनाये गये हैं; और

(ग) यदि इस सम्बन्ध में अब तक कोई नियम नहीं बनाये गये हैं तो क्या सरकार का विचार ऐसे नियम अब बनाने का है ताकि भविष्य में केन्द्र तथा राज्य राज्यों के बीच कोई नया विवाद उत्पन्न न हो जाये ?

वैदेशिक कार्य मंत्री (श्री दिनेश सिंह) : (क) और (ख). जी नहीं । सभी राज्य सरकारों को औपचारिक रूप से यह सलाह दे दी गई है कि वे विदेश या भारत में इसके प्रतिनिधि की ओर से जो भी निमंत्रण प्राप्त करें, उसे स्वीकार करने के पूर्व उन्हें विदेश मंत्रालय का परामर्श लेना आवश्यक है । इसके अतिरिक्त, माननीय सदस्य इस बात से तो अवगत ही हैं कि विदेशी यात्राओं पर भारत के रिज़र्व बैंक के नियम भी लागू होते हैं ।

(ग) प्रश्न नहीं उठता ।

PAKISTANI OCCUPATION OF POSTS IN KARGIL

*789. SHRI MAYAVAN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that there are still three posts in Kargil area under Pakistani occupation, which were taken by them during 1965 conflict;

(b) if so, whether the U. N. Observers and a N. N. team had also given their verdict that these posts belong to India;

(c) if so, steps being taken to recover the said posts; and

(d) the reasons for delay in capturing them ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) Pakistan is not in occupation of any post on our side of the Cease Fire Line in the Kargil sector.

(b) to (d). Do not arise.

WORKING OF STATE TRADING CORPORATION

*790. SHRI S. C. SAMANTA: Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether Government have received any letter from a Member of Parliament regarding the working at the highest levels of the State Trading Corporation;